

12.03 hrs.

**BUSINESS ADVISORY COMMITTEE****TWENTY-SEVENTH REPORT**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to present the Twenty-seventh Report of the Business Advisory Committee.

**PUBLIC ACCOUNTS COMMITTEE****NINETY-EIGHTH REPORT**

SHRI ASOKE KRISHNA DUTT (Dum Dum): I beg to present the Ninety-eighth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in the Forty-third Report on Dues and Equipment relating to the Ministry of Communications.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES****TWENTY-FIFTH REPORT**

SHRI SURAJ BHAN (Ambala): I beg to present the Twenty-fifth Report on Action taken by Government on the recommendations contained in the First Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Allotment of land to Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.

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12.05 hrs.

**CONSTITUTION (FORTY-FIFTH AMENDMENT) BILL**

MR. SPEAKER: The House will now take up Constitution (Forty-fifth Amendment) Bill.

SHRI HARI VISHNU KAMATH (Hoshangabad): With your permission, Sir, I wish to raise a point of order under proviso to sub-rule (2) of Rule 376, read with Rule 316 of the Rules of Procedure and Conduct of Business in Lok Sabha. Proviso to sub-rule (2) relates to the arrangement of business before the House. The House will see, my hon. colleagues will see, that today's list of business has listed at item (2) the Constitution (Forty-fifth Amendment) Bill. Kindly have a close look at Rule 316. It reads:

"A motion that the report of the Committee...."

Here, it means the Committee of Privileges, because this chapter relates to the Committee of Privileges.

"...be taken into consideration shall be accorded the priority assigned to a matter of privilege under sub-rule (1) of Rule 225, unless there has been undue delay in bringing it forward"

Here, there has been no undue delay in bringing the motion. We have already tabled the motion. Proviso to this rule says:

"Provided that when a date has already been fixed for the consideration of the report...."

The date was fixed yesterday as also today.

".....it shall....."  
Mark the word 'shall'; 'shall' is mandatory.

".... it shall be given priority as a matter of privilege on the day so appointed."